

SCHEDULE II

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF

VARAM BIOENERGY PRIVATE LIMITED

1.	Name of Corporate Debtor	VARAM BIOENERGY PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	22/01/2002
3.	Authority under which Corporate Debtors is incorporated / registered	RoC-Hyderabad
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U40108TG2002PTC038381
5.	Address of the registered office and principal office (if any) of Corporate Debtor	B-32, Steel & Mines Complex Srinagar Colony Hyderabad-500073, Telangana , India
6.	Date of closure of Insolvency Resolution Process	08/07/2021
7.	Liquidation Commencement Date of Corporate Debtor	08/07/2021 (Date of order pronounced by NCLT) 13/07/2021 (Date of order published at website of NCLT)
8.	Name, Address, Email Address, Telephone Number, and Registration Number of the insolvency professional acting as Liquidator	Name: Vikas Prakash Gupta Regd. add: Shreewardhan Complex, G-19, Wardha Rd, Near Big Bazaar, Ramdaspath, Nagpur, Maharashtra 440012. Email: vikas.gupta@bngca.com Address for submission of claims and correspondence : Shree Wardhan Complex, G-19, Wardha Rd, Near Big Bazaar, Ramdaspath, Nagpur, Maharashtra 440012. Email: liquidator.varam@gmail.com Liqoffice.varam@gmail.com IP Reg. No.: IBBI/IPA-001/IP-P00501/2017-18/10889
9.	Last date for submission of claims	12/08/2021
10.	Weblink for downloading relevant forms	https://ibbi.gov.in/home/downloads (Liquidation Process)



Notice is hereby given that the Hon'ble National Company Law Tribunal, Hyderabad Bench has ordered the commencement of liquidation of the M/s Varam Bioenergy Private Limited on 08th July, 2021 (Order published on 13th July, 2021)

The stakeholders of Varam Bioenergy Private Limited are hereby called upon to submit their claims with proof of claims or update claims submitted during the corporate insolvency resolution process on or before 12th August, 2021, to the liquidator at the address for submission of claims and correspondence mentioned against item 8.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

Date: 15/07/2021

Place: Nagpur



Vikas Prakash Gupta

Liquidator

IP Reg. No.: IBBI/PA-001/IP-P00501/2017-18/10889